

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

CP (IB) No.161/Chd/Hry/2020

**Under Section 7 of the Insolvency
and Bankruptcy Code, 2016.**

In the matter of:

Mrs. Anjali Bhilotra.

....Petitioner-Financial Creditor.

Versus

M/s KSBL Securities Limited.

....Respondent-Corporate Debtor.

Present through video conferencing:

Mr. Mohammad Faris, Advocate for the petitioner.

At the request of petitioner's counsel to enable him to
remove the defects pointed out earlier, list the matter on 28.04.2021.

Sd/-

(Raghu Nayyar)
Member (Technical)

(Ajay Kumar Vatsavayi)
(Member (Judicial))

March 31, 2021.

AK